



Dr. D. Y. Patil College of Law, Navi Mumbai



presents



1st
Edition

**NATIONAL CONSTITUTIONAL LAW
MOOT COURT COMPETITION**

13th, 14th & 15th April,

2023



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ABOUT THE COLLEGE

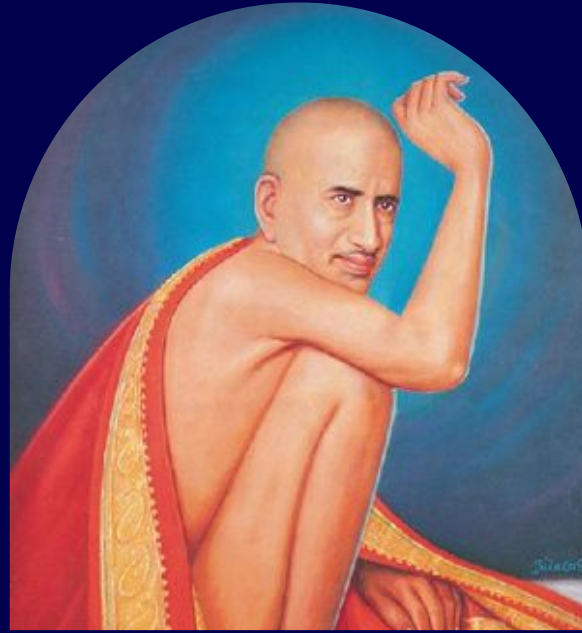


DR. D. Y. PATIL COLLEGE OF LAW, NERUL, NAVI MUMBAI

Since its inception in 2002, Dr. D. Y. Patil College of Law has established itself as one of the most prestigious law colleges in Navi Mumbai, with a legacy that speaks for itself. The institution aims to follow in the footsteps of its pioneers by creating an environment that allows young minds to become the leaders of the future and promoting accessible education for all.

The college is equipped with numerous lecture halls where highly intellectual professors impart knowledge, while the library provides an abundant source of information to satiate the thirst for knowledge. The cafeteria serves not only delicious delicacies but also a chance to disconnect from the world and connect with oneself while pondering the laws of nature. The DY Patil Sports Stadium is a standout feature that draws people from all over the country.

This college provides students with a golden opportunity to work with and learn from top-tier judicial officers, advisors, and servants, which can open doors to valuable internships. Affiliated with Mumbai University and the Bar Council of India, the institution never fails to host exceptional events such as Velawcity, Cultural and Literary Festivals, and Moot Court Competitions that bring out the best in everyone.



Sant Shree Gajanan Maharaj

Our Management



Padmashree Dr. D. Y. Patil Saheb

Founder President,
The D. Y. Patil Group

Dr. D.Y. Patil's impact on education perfectly embodies the adage, "One man with confidence can make a majority." He established schools and higher learning institutions like RAIT and Krishi Vigyan Kendra, with the University at Nerul Campus as a crown jewel. He's a Padmashree recipient and received an Honorary Doctorate from Nottingham Trent University in the UK. Dr. D. Y. Patil is also a devoted follower of Shri Saint Gajanan Maharaj of Shegaon.

Our Management



Dr. Ajeenkya Patil

Chairman, Dr. D. Y. Patil Group
President, Dr. D. Y. Patil Educational Enterprises Pvt. Ltd.

Dr. Ajeenkya D. Patil has an MBA from Richmond College and a specialization in Marketing from the London School of Economics. Dr. Patil has an Honorary Doctorate from the University of Central Lancashire. He is recognized for his contributions to education and social causes. He established an international school in Pune and provides international linkages to various institutions. Dr. Patil's dynamic personality serves as a strong guide for the organization.



Dr. Ajay W. Patil

Principal,
Dr. D. Y. Patil College of Law, Nerul, Navi Mumbai

Dr. Ajay W. Patil holds a Ph.D. in Law in the subject titled "Custodial Violence and Custodial Deaths in India with A Human Rights Perspective" and has a total of 21 years of experience in academics. Sir has completed his LL.M. (Law of Crimes and Human Rights) from the University of Mumbai. He has also completed MBA in Human Resources. He has excellent teaching experience and skills in various subjects.



ABOUT THE MOOT COURT ASSOCIATION



MOOT COURT ASSOCIATION 2022-23

As the Moot Court Association, our primary responsibility is to organize and facilitate moot court competitions, arranging training sessions for participating students, and ensuring the competitions are conducted fairly and efficiently.

Apart from moot court-related activities, the Moot Court Association is also responsible for arranging co-curricular events that aim to enhance the problem-solving skills of law students, such as debates, discussions, and mock trials.

To achieve its goals, the Moot Court Association works closely with the college administration, faculty, and other student committees to ensure that the events are well-organized and adequately supported. Additionally, we strive to partner with other law schools and organizations to expose students to diverse experiences and perspectives.

Overall, the Moot Court Association has a crucial role in promoting excellence in moot court and legal education at Dr. D. Y. Patil College of Law, and our endeavors will undoubtedly contribute to the academic and professional growth of law students.



ABOUT THE COMPETITION

NATIONAL CONSTITUTIONAL LAW MOOT COURT COMPETITION

"Advocating for Freedom and Justice: The Constitutional Moot Court Competition"

Dr. D. Y. Patil College of Law's 1st edition of the Constitutional Law Moot Court Competition is set to take place from April 13th to 15th, offering law students a unique opportunity to hone their legal skills and knowledge in the field of constitutional law. Hosted by the prestigious Dr. D. Y. Patil College of Law, this competition provides a platform for participants to engage in a simulated courtroom experience where they will argue hypothetical cases related to constitutional law.

Over the course of several days, participants will have the opportunity to showcase their advocacy skills, legal analysis, research, and ability to address the legal issues at hand. The competition will focus on issues of constitutional law, including the interpretation of the Constitution, the protection of individual rights and freedoms, the separation of powers, and federalism.

Esteemed legal professionals and practitioners will serve as judges, providing valuable feedback and evaluating participants based on their performance. Additionally, the event will feature keynote speakers and panel discussions on topics related to constitutional law.



RULES & REGULATIONS

The National Constitutional Law Moot Court Competition 2023 is held and administered by Dr. D. Y. Patil College of Law, Navi Mumbai with the aid of the Moot Court Association. The Competition is to be held from *13th April 2023, Thursday to 15th April 2023, Saturday* at Dr. D. Y. Patil College of Law.

1. Eligibility

- Students duly enrolled and pursuing full-time 5 years or 3 years undergraduate law courses may apply to participate in the given 'Competition'. Students enrolled and pursuing a post-graduate diploma or short-term certificate courses in law are not eligible to apply.

2. Team Composition

- A team may consist of either two (2) or three (3) members.
- A team of two members shall include two speakers only and one of them shall act as a researcher for the purposes of the Researcher's Test.
- A team of three members shall include two speakers and one researcher. reserved for the student participants.
- All members of a team should belong to the same institution.
- Any person, other than the registered team members, is not eligible to avail of facilities reserved for the student participants.



3. Language

- The Competition shall be conducted in the English language only.

4. Structure of the Competition

- The Competition consists of National Rounds i.e. Two Preliminary Rounds, the qualification for which shall be on First Come-First serve basis. The National Rounds comprise two Preliminary Rounds and Advanced Rounds viz. Semi-Finals and Finals.

5. Interpretation of Rules

- The Moot Court Association Secretary shall serve as the final arbiter of the implementation and interpretation of these rules.

6. Registration

- Step 1: Each institution must first, provisionally register itself for the Competition by sending an Official Provisional Registration mail to mootcourtassociation.dypcl@gmail.com with the subject 'NAME OF INSTITUTION-PROVISIONAL REGISTRATION FOR DYPCL MOOT COURT COMPETITION 2023.
- Step 2: Only upon the confirmation of the provisional registration the team shall register for the competition by filing and uploading the following documents on the Google Form Link sent to them via email after the provisional registration.
- Step 3: On confirmation of provisional registration the team shall make a payment of Rs. 4000/- (Rupees Four Thousand Only) electronically on the below-mentioned details:
 - Account number: 55550109196376
 - IFSC: FDRL0005555
 - Beneficiary: Dhruv Nitesh Thakker



- Step 4: On receiving the participation, the registration of the first 20 teams will be allowed to participate in the Competition on First Come - First serve basis. The same will be notified to the respective teams through electronic mail.

7. Dress Code

Inside the courtroom, the participant shall follow the below-mentioned dress code:

- Females: White Salwar Kurta & Dupatta or White Shirt and Black Trousers along with Black Coat (Formal Tie is not mandatory).
- Males: White Shirt, Black Trousers, Black Tie along with Black Coat and Black Shoes.

8. Memorial Submission

- Each Team participating in the Competition must prepare one Memorial on behalf of the Appellant(s) and one on behalf of the Respondent(s).
- Each Team must send a soft copy of their memorials for evaluation on or before 10th April 2023 before 11:59 PM to mootcourtassociation.dypcl@gmail.com with the subject as "TEAM CODE- Memorials for DYPCL Moot Court Competition 2023". Memorials submitted beyond the deadline shall lead to a penalty of 3 marks for the first day of delay, and 5 marks each day for the subsequent days. No extensions will be granted with respect to this deadline.
- Memorials submitted will be evaluated according to Rule 10.
- Each team must carry 5 hard copies of the memorial for each side on the first day of the competition, i.e. 13th April.



9. Memorial Format

- All soft copies of the Memorial submitted must be in Adobe PDF format. All pages of the Memorial must be A4 size with equal margins on each side.
- The font style and size of the text of all parts of the Memorial must be in Times New Roman 12-point and 1.5 line spacing. The footnotes shall be in Times New Roman 10-point and single-line spacing.
- The Appellant's memorial must have a BLUE cover page and the Respondent's Memorial shall have a RED cover page. No part of the memorial should contain the name of the Law School/University or the team members. The Hard Copies of the Memorial shall be printed on only one side. The cover page of the memorial must state the following:
 - a) Team code (on the top right corner)
 - b) The cause title
 - c) Identify brief as Petitioners / Applicant /Appellants / Respondents as is applicable
 - Memorial Content: The Memorials should contain the following sections:
 - a) Cover Page
 - b) Table of Contents
 - c) List of Abbreviations
 - d) Index of Authorities
 - e) Statement of Jurisdiction
 - f) Statement of Facts
 - g) Statement of Issues
 - h) Summary of Arguments
 - i) Arguments Advanced/Pleadings
 - j) Prayer



- The Arguments Advanced/ Pleadings should not exceed 25 pages. Non-compliance with the same will result in a penalty of 1 mark per additional page.
- The memorial should not exceed 40 pages including the cover page. Non-compliance with the same will result in a penalty of 3 marks per additional page.
- The citation should be in compliance with the 20th edition of Bluebook. Speaking footnotes or Endnotes is not allowed. Non-compliance with the same will result in a penalty of 1 mark per page detected. The entire content of the soft copies and the hard copies of the Memorial shall be identical.
- Noncompliance with this rule will entail penalties that may extend to disqualification. All participating teams will prepare their Memorials and oral arguments only on the basis of the material attached to the moot problem.

10. Memorial Evaluation

- The maximum score for each memorial shall be 100 marks. The memorials shall be evaluated on the following criteria:

Knowledge of Law & Facts	25 marks
Proper & Articulate Analysis	25 marks
Extent & Use of Research	20 marks
Clarity & Organization	20 marks
Grammar & Style	10 marks



11. Oral Round Procedures

- General Procedures: There shall be two Preliminary Rounds, Semi-Final, and Final rounds. The Applicants/ Petitioners/ Appellants shall submit their arguments first followed by the Respondents.
- Thereafter the Applicants/ Petitioners/ Appellants shall have the option of submitting rebuttals. Sur-rebuttals are not permitted, though the Judge's discretion is final. The memorials shall be exchanged after the Inaugural Ceremony and Registration on 13th April 2023.
- Procedures for Oral Submission: Oral arguments will be held in the premises of Dr. D. Y. Patil College of Law. Each team will be allowed the following time for argument in each round:

Preliminary Rounds	20 minutes
Semi-Finals	40 minutes
Finals	45 minutes

- a) Each team may use reasonable discretion in allocating the time between two speakers, with each speaker being allocated not less than 40% of the time allocated for the team. The team representing the petitioner (or appellant) may reserve up to five minutes of its time for rebuttal by addressing such request to the Court at the commencement of the argument.



b) Up to 3 minutes can be allocated for a sur-rebuttal also. However, a sur-rebuttal will be solely at the discretion of the Court. The decision of the Bench shall be final in this regard. Before the commencement of the oral argument, each team must intimate the court clerk about the allocation of time between its members. The Court may interrupt the arguments for questions and at its discretion may allow additional time.

c) To ensure the smooth functioning of the Moot Court and to avoid any perception of bias during the competition, the organizing committee maintains the anonymity of the college/university/institution names throughout the competition. To ensure this the organizing committee will allocate a code number to each participating team in the competition.

d) The code would be the identity of the participating team during the event. Advisors and other persons accompanying a team should not be present in a courtroom if their presence is likely to compromise the anonymity of one or both competing teams. During rounds, only the participating members of a team may sit at the counsel table.

12. Marking Scheme

- In each of the rounds, each speaker who argues will be scored on a scale of 100 marks. The marks will be allocated based on the division of marks mentioned below:



Knowledge of Law	20 marks
Application of Law to Facts	20 marks
Ingenuity & Ability to Answer	20 marks
Style, Poise, Courtesy, & Demeanor	20 marks
Time Management	10 marks
Organization	10 marks

1. Preliminary Rounds

- a) All the Teams registered will be participating in the Preliminary Rounds.
- b) The Bench constituted for the Preliminary Rounds will be a single bench. No Teams shall face the same Bench more than once in the Preliminary Rounds.
- c) For the purposes of qualification from the Preliminary Rounds to the Semi-Finals, the total marks of both Preliminary Rounds will be the first criterion. In case of a tie, the decision shall be taken based on the marks of Memorial obtained by the teams.
- d) The teams qualifying through the Preliminary rounds will compete in the Semi Final Rounds through Power Matching.



2.Semi-Finals

- The winning Team in the Preliminary Round shall advance to the Semi-final Rounds. For the purposes of qualification from the Semi-finals to the Finals, the winning Team in each of the two Semi-final Rounds shall advance to the Final Round.

3.Finals

- The Winner of the Final Round shall be declared the Winner of the Competition.

13. Researcher's Test

- The Researcher's Test shall be conducted on 13th April 2023, simultaneously with the Orientation Ceremony and draw of lots.
- In a team consisting of three members, the member designated as the Researcher shall take part in the test.
- The Researcher's Test shall be in the format of Subjective and Objective questions with questions based on the applicable law, precedents, and facts pertaining to the Moot Proposition.
- No additional material such as the bare text of Acts, Memorandum, etc. apart from stationery shall be brought by the participant to the test and no such material shall be provided by the Organizing Committee.

14. Scouting

- Teams shall not be allowed to observe the orals of another team unless they have been officially knocked out of the competition. Scouting is strictly prohibited.
- Scouting by any team shall entail instant disqualification.



15. Awards

- The *winning team* of the DYPCL National Moot Court Competition will be awarded *a trophy, and a cash prize of Rs. 35,000/-*.
- The *Runners up team* for DYPCL National Moot Court Competition will be awarded *a trophy, and a cash prize of Rs. 25, 000/-*.
- The *Best Speaker* prize will be awarded to the participant who has performed best during her/his oral presentations. The Best Speaker will be awarded *a trophy and a cash prize of Rs. 10, 000/- (Rupees Ten Thousand Only)*.
- There will be a *Best Researcher* prize, based on the researcher's test, and will be awarded *a trophy, certificate and cash prize of Rs. 10, 000/- (Rupees Ten Thousand Only)*.
- The *Best Memoranda* prize will be awarded to the team who has drafted the most proficient memoranda. The Best Memoranda will be awarded *a trophy, certificate and cash prize of Rs. 10, 000/- (Rupees Ten Thousand Only)*.
- Each participant will be given a certificate of participation.
- The coaches and advisors of the participating teams will not be entitled to receive any kind of certificate or award.

16. Anonymity

- All team members must refrain from disclosing the identity of their institution at any time and in any manner, during the course of their participation in the competition.
- Non-compliance with this Rule will result in immediate disqualification of the team. The decision of the National Coordinator in this regard shall be final.



17. The decision of the Judges

- The decision of the judges with regard to the outcome of the rounds shall be final.

18. Accommodation and Food

- The Organizers will provide meals and refreshments to all the members of the participating teams for the duration of the Competition. However, accommodation will be provided to the participating teams who opt for accommodation at additional charges. The Accommodation details will be specified for the teams opting for the same.

19. General Release

- Participation in this competition as a team member or in any other capacity constitutes consent to be recorded, including without limitation by audio, video, and still images. Participants are to understand that such recordings may be distributed through a variety of media, formats, and contexts and that this may occur during the competition and thereafter. It is presumed that the participants waive all claims for any compensation and for any damages or other remedies in connection with such recordings and the use thereof.



IMPORTANT DATES

Events	Dates
Last Date of Registration	8th April, 2023
Last Date of Memorial Submission	10th April, 2023
Opening Ceremony & Researcher's Test	13th April, 2023
Preliminary Rounds	14th April, 2023
Final Rounds	15th April, 2023



IMPORTANT CONTACTS

Any Clarifications or Queries regarding the competition can be addressed to:

Name	Position	Phone Number
Dhruv Thakker	Secretary	+917678062068
Aravind Narayanan	Joint Secretary	+919769384634
Amey Shinde	Delegate Affairs (Head)	+918104735346

Email ID: mootcourtassociation.dypcl@gmail.com

OUR COUNCIL



Dr. Poornima Surve

Convener, Moot Court Association



Dhruv Nitesh Thakker

Secretary, Moot Court Association



Aravind Narayanan

Joint Secretary, Moot Court Association



Amey Shinde

Head of Delegate Affairs



Email Address

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